

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 101**  
**(IB)-104(PB)/2019**

**IN THE MATTER OF:**

Mr. Hetish Raj Singh & Ors.	....	Applicant/petitioner
Vs.		
Vardhman Estates & Developers Pvt. Ltd.	....	Respondent

**Order under Section 7 of IBC.**

**Order delivered on 22.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the petitioner	Mr. Hetish Raj Singh, in person
For the respondent	Mr. Prabhat Kumar, Adv.

**ORDER**

Learned counsel for the respondent seeks and is granted ten days time to file reply with a copy in advance to the counsel for the petitioner. Learned counsel for the respondent may also file his vakalatnama & board resolution of the corporate debtor along with the reply.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 21.02.2019.

-sd-

**(M. M. KUMAR)**  
**PRESIDENT**

-sd-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**